

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1246 OF 2024
IN THE MATTER OF:**

UDAY BHAN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

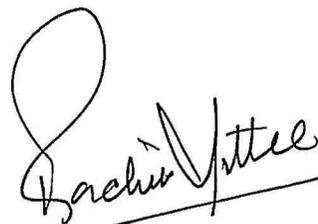
INDEX

| <u>S. NO.</u> | <u>PARTICULARS</u> | <u>PAGE NO.</u> |
|----------------------|---|------------------------|
| 1. | REPLY ON BEHALF OF RESPONDENT NO. 9 - SHAILJAKANT MISHRA, VICE CHAIRMAN, UTTAR PRADESH BRIJ TIRATH VIKAS PARISHAD, MATHURA ALONGWITH AFFIDAVIT IN SUPPORT | 1-4 |
| 2. | VAKALATNAMA | 5 |

DATE: 07.03.2025

PLACE: NEW DELHI

THROUGH:



(RACHIT MITTAL)

ADVOCATE FOR RESPONDENT NO. 3

RM Law Chambers

MZ- 24 & 25, Ansal Fortune Arcade,

Sector 18, Noida, U.P. - 201 301

Contact No.: 0120- 4998794

EMAIL: rachit@rmlawchambers.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1246 OF 2024

IN THE MATTER OF:

UDAY BHAN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

REPLY ON THE BEHALF OF RESPONDENT NO. 09 –
SHAILJAKANT MISHRA, VICE CHAIRMAN, UTTAR
PRADESH BRIJ TIRATH VIKAS PARISHAD,
MATHURATO THE APPLICATION FILED BY THE
APPLICANT

MOST RESPECTFULLY SHOWETH:-

1. That the present Reply is being filed by Shailjakant Mishra, Vice Chairman, Uttar Pradesh Brij Tirath Vikas Parishad (hereinafter referred to as "*Answering Respondent*") to the captioned Application filed by the Applicant seeking various reliefs.
2. It is not necessary to file para wise reply to the captioned application filed by the Applicant. However, nothing contained in the Application filed by the Applicant should be deemed to have been admitted, save as expressly stated herein.



उपाध्यक्ष
उ० प्र० ब्रज तीर्थ विकास परिषद्
मथुरा

3. It is most humbly submitted that the present Application is related to the cutting of 50 trees in the Tikari Garden situated at Barah Ghat, Ramanreti, Vrindavan, which does not fall within the jurisdiction of the Answering Respondent and thus the Answering Respondent is nowhere connected with the present matter.

It is submitted that since the answering Respondent is not a necessary party, the name of the answering Respondent may kindly be deleted from the array of parties.

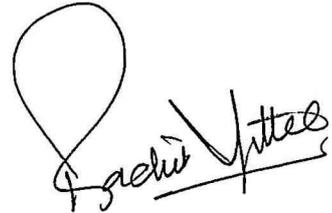
✓ 
RESPONDENT NO. 9

उपाध्यक्ष
उ० प्र० ब्रज तीर्थ विकास परिषद्
मथुरा

DATE: 07.03.2025

PLACE: NOIDA

THROUGH:



(RACHIT MITTAL)
ADVOCATE FOR RESPONDENT NO. 9

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1246 OF 2024

IN THE MATTER OF:

UDAY BHAN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, Shailja Kant Mishra, S/o Late Shri.Rama Kant Mishra, aged about 72 years, posted as Vice Chairman, U.P. Brij Tirath Vikas Parishad, Mathura Cantonment, Mathura, Uttar Pradesh – 281001 presently at Noida do hereby solemnly affirm and state as under:-

1. That I am the Respondent No. 09 in the above-mentioned Application, having been well acquainted with the facts and circumstances of the case and hence competent to swear the present affidavit.
2. That I have read and understood the contents of the present Reply which has been drafted by the Counsel under my






instructions and I say that the facts stated therein are true and correct to my knowledge based on the records, contents whereof are not repeated for the sake of brevity and may be read as part and parcel of this affidavit. No part of it is false and nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

I, the deponent hereinabove, do hereby verify and state that the contents of paras 1 to 2 of the Affidavit are true and correct to the best of my knowledge and belief derived from the official record and no part of it is false and nothing material has been concealed therefrom.

Verified and signed at Noida on 6th day of March, 2025.




ATTESTED
Munshiraj Kumar Shishodia
Notary At Noida
Reg. No-13478

3 5 MAR 2025


DEPONENT

VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1246 OF 2024

IN THE MATTER OF:

Uday Bhan

...APPLICANT(S)

Versus

State of Uttar Pradesh & Ors.

... RESPONDENT(S)

KNOW ALL to whom these present shall come that I/We U.P. BRAJ TIRTH VIKAS PARISHAD THROUGH ITS VICE CHAIRMAN HAVING ITS OFFICE AT 474/1, CIVIL LINES, JAWAHAR BAGH, MATHURA, UTTAR PRADESH the above-named RESPONDENT NO. 09 do hereby appoint.

RACHIT MITTAL [D/1041/2011]
ADVOCATE

MZ-24 & 25, ANSAL FORTUNE ARCADE, SECTOR 18, NOIDA – 201 301 U.P.

EMAIL: rachit@rmlawchambers.in

PH: +91 9873997047

(herein after called the advocates) to be my/our Advocate in the above-noted case authorize them :-

- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.
- To sign file verify and present pleadings appeals cross-objections or petitions for executions review revision withdrawal compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.
- To fill and take back documents to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit draw and receive money cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees is paid. I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more that 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these present the contents of which have been understood by me/us on this 6th Day of March 2025

Accepted subject to terms of fees.

Rachit Mittal

RACHIT MITTAL
 ADVOCATE

[Signature]
 CLIENT

उपाध्यक्ष

उ० प्र० ब्रज तीर्थ विकास परिषद्
 मथुरा

